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Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Udyog Bhawan

Notification No. 103(RE-2013)/2009-14  
New Delhi, Dated 8 December, 2014

**Subject:- Amendment in export policy of cotton yarn.**

S.O. (E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 of the Foreign Trade Policy, 2009-14, as amended, the Central Government hereby makes, with immediate effect, the following amendments in respect of Sl. No. 200, 201 & 202 of Chapter 52 of Schedule 2 of ITC (HS) Classification of Export & Import Items:-

2. The existing entries stipulated against Sl. No. 200, 201 & 202 in Chapter 52 of Schedule 2 of ITC(HS) Classification of Export & Import Items are substituted as follows:-

**Chapter 52**  
**Cotton**

S. No.	Tariff Item Code	Unit	Item of Description	Export Policy	Nature of Restriction
200	5205	Kgs	Cotton yarn (other than sewing thread), containing 85% or more by weight or cotton not put up for retail sale	Free	
201	5206	Kgs	Cotton yarn (other than sewing thread), containing less than 85% by weight or cotton not put up for retail sale	Free	
202	5207	Kgs	Cotton yarn (other than sewing thread), put up for retail sale	Free	

3. The effect of this notification:-

The registration requirement for export of cotton yarn (Tariff Codes 5205, 5206 & 5207) has been dispensed with.

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